GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 6333 ANSWERED ON 5TH APRIL, 2018

DISCONTINUATION OF TOLL FEES

6333. SHRI PARESH RAVAL: SHRI D.S. RATHOD: SHRI B.V. NAIK: SHRI S.P. MUDDAHANUME GOWDA: DR. P.K. BIJU: SHRI RAM CHARITRA NISHAD:

> Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the details of the toll collected during each of the last three years, State-wise including Gujarat and Kerala;

(b) whether the Government has any plan to discontinue the toll fees from the toll roads from which investment has already been recovered;

(c) if so, the details thereof, State and National Highway-wise including Ahmedabad-Prantij-Sabarkantha toll road, Gujarat;

(d) whether there is any proposal to waive toll tax for those residing close to NHs and if so, the details thereof; and

(e) whether the Government proposes to provide service roads to villages adjacent to NHs and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) The details of the user fee (toll) collected during each of the last three years are at **Annexure**-'A'.

(b) No, Madam. The collection of user fee for the use of a section of National Highway is as per the applicable NH Fee Rules and provisions of the Concession/ Contract Agreement. However, in case of PPP Projects, after completion of the concession period, the user fee is to be collected by Central Government executing agency at reduced rates of 40%. In case of a public funded project, the user fee rates is to be reduced to 40% after recovery of capital cost of the project.

(c) Does not arise.

(d) No, Madam.

(e) Service roads are built and maintained along National Highways as per the provisions of the respective Concession Agreement/Contract Agreement.

ANNEXURE-A

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 6333 FOR ANSWER ON 05.04.2018 ASKED BY SHRI PARESH RAVAL & OTHERS REGARDING DISCONTINUATION OF TOLL FEES

S. No.	State	2014-15	2015-16	2016-17
1.	Andhra Pradesh	1053.46	1216.21	1188.54
2.	Bihar	438.82	547.37	591.79
3.	Chattisgarh	120.84	205.95	240.68
4.	Gujarat	1397.54	1728.64	1911.73
5.	Haryana	619.06	708.49	711.51
6.	Jammu & Kashmir	31.81	62.50	73.89
7.	Jharkhand	143.34	187.36	174.18
8.	Karnataka	1213.34	1413.46	1452.40
9.	Kerala	102.95	137.48	138.01
10.	Madhya Pradesh	457.48	599.27	587.74
11.	Maharashtra	1805.73	2106.06	1941.23
12.	North-East	6.42	1.61	39.55
13.	Odisha	299.73	379.18	422.55
14.	Punjab	403.49	547.21	563.80
15.	Rajasthan	1792.27	2602.87	2788.79
16.	Tamil Nadu	1828.12	1958.93	2075.02
17.	Telangana	619.79	679.50	704.69
18.	Uttar Pradesh	1515.41	1944.01	1979.22
19.	Uttarakhand	3.07	1.76	1.85
20.	West Bengal	673.43	800.00	951.72
	TOTAL	14547.76	17835.44	18542.11

User Fee Collection Statement for the period from 2014-15 to 2016-17 (Rs./Crores)